

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No.101

COMP.APPL/128 (CH)2024

In

CA (CAA) No. 4/CHD/HP/2024

(Ist Motion)

(Petition Allowed on 16.04.2024)

IN THE MATTER OF:-

Inox Wind Energy Ltd.

...

Applicant Companies

Under Section: 230-232, CA 2013
R 11 NCLT 2016

Order delivered on 12.07.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Applicant : Mr. Nahush Jain, Advocate
in CA No.128/2024

For the Respondent : Mr. Anand Chhibbar, Senior Advocate with Mr.
in CA No.128/2024 Rajat Khanna, Mr. Vijay Pratap Singh, Mr.
Vishal Saini & Ms. Swati Vashisth, PCA

ORDER

It is stated by learned counsel for the respondent that he has e-filed the reply and this fact is admitted by the learned counsel for the petitioner as he has received the copy of the reply. Let the hard copy of the same be filed within two days. Rejoinder, if any, be filed along with supporting affidavit within one week with a copy in advance to the counsel opposite. Learned counsels for both the parties are directed to file the short-note on the part of the maintainability along with relevant judgments, if any, at least one week before the next date of hearing. Let this matter be posted on 25.07.2024 in the Supplementary List.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)